FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF TRANS GLOBE TEXTILES LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Trans Globe Textiles Limited
2.	Date of incorporation of corporate debtor	24/01/1995
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L51909DL1995PLC064680
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 16/121-122, Jain Bhawan, First Floor, Faiz Road, W.E.A. Karol Bagh, New Delhi-110005
6.	Insolvency commencement date in respect of corporate debtor	25.10.2021 Copy of Order was made available to the IRP on 26.10.2021 by NCLT New Delhi Bench.
7.	Estimated date of closure of insolvency resolution process	23.04.2022 i.e., 180 days from Insolvency Commencement Date
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mohd Nazim Khan Reg. No. IBBI/IPA-002/IP-N00076/2017-18/10207
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: MNK & Associates, Company Secretaries, G-41, Ground Floor West Patel Nagar, Delhi-110008 Email: nazim@mnkassociates.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	MNK & Associates, Company Secretaries, G-41, Ground Floor West Patel Nagar, Delhi-110008 E-mail id: cirp.transglobe@gmail.com
11.	Last date for submission of claims	09.11.2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	No Class of Creditors could be ascertained at this stage.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	No Class of Creditors could be ascertained at this stage accordingly no Authorized Representative is proposed.
14.	(a) Relevant Forms and Details of authorized representatives are available at:	WEB LINK: https://ibbi.gov.in/home/downloads Not Applicable in view of Column 13

Notice is hereby given that the National Company Law Tribunal, New Delhi, Bench-III, has ordered the commencement of Corporate Insolvency Resolution Process of the Trans Globe Textiles Limited on 25.10.2021, Copy of order was made available to Interim Resolution Professional on 26.10.2021 by NCLT New Delhi Bench.

The Creditors of Trans Globe Textiles Limited are hereby called upon to submit their claims with proof on or before 09.11.2021 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of following specified forms:

Form B for claims by Operational Creditors except Workmen and Employees;
Form C for claims by Financial Creditors;
Form D for claims by workmen and Employees;
Form E for claims by Authorized Representatives of Workmen and Employees
Form F for claims by Creditors other than Financial Creditors and Operational Creditors.

Sd/-
Mohd Nazim Khan
Interim Resolution Professional
IP Regd No.: IBBI/IPA-002/IP-N00076/2017-18/10207

Date: 26-10-2021
Place: New Delhi

ART HOUSING FINANCE (INDIA) LIMITED

(Formerly known as ART Affordable Housing Finance (India) Limited)
Regd. Office: 107, First Floor, Best Sky Tower, Netaji Subhash Place, Pitampura, New Delhi-110034
Branch Office: 49, Udyog Vihar Phase 4, Gurugram, Haryana 122015

APPENDIX-IV
(See rule 8(1))
POSSESSION NOTICE
(For Immovable Property)

Whereas,

The undersigned being the Authorized Officer of **ART HOUSING FINANCE (INDIA) LIMITED [CIN NO. U65999DL2013PLC255432]** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated **07.04.2021** for Loan Account No. **LNPNP06917-180003881** calling upon the borrower(s) **RAJIV & SUCHITA & PREMO** to repay the amount mentioned in the notice being **Rs 16,83,133/- (Rupees Sixteen Lakh Eighty Three Thousand One Hundred And Thirty Three Only)** as on **25.03.2021** and interest thereon within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower(s) and the public in general that the undersigned has taken symbolic possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on **25.10.2021**

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of ART Housing Finance (India) Limited for an amount of **Rs.16,83,133/- (Rupees Sixteen Lakh Eighty Three Thousand One Hundred And Thirty Three Only)** as on **25.03.2021** and interest thereon.

The borrower's attention is invited to provisions of Sub-Section (8) of Section 13 of the Act in respect of time available, to redeem the Secured Asset.

DESCRIPTION OF THE IMMOVABLE PROPERTY

PROPERTY MEASURING 200 SQ.YDS COMPRISED IN KILLA NO.290/7/2,14 SITUATED IN THE REVENUE ESTATE OF VILLAGE GUDDA, GAUTAM NAGAR, GOHANA, SONEPAT, HARYANA, WHICH IS BOUNDED AS UNDER:

EAST : AS PER TITLE DEED — WEST : AS PER TITLE DEED
NORTH : AS PER TITLE DEED — SOUTH : AS PER TITLE DEED

DATE : 25.10.2021 — AUTHORISED OFFICER
PLACE : SONEPAT — ART HOUSING FINANCE (INDIA) LIMITED

ART HOUSING FINANCE (INDIA) LIMITED

(Formerly known as ART Affordable Housing Finance (India) Limited)
Regd. Office: 107, First Floor, Best Sky Tower, Netaji Subhash Place, Pitampura, New Delhi-110034
Branch Office: 49, Udyog Vihar Phase 4, Gurugram, Haryana 122015

APPENDIX-IV (See rule 8(1))
POSSESSION NOTICE
(For Immovable Property)

Whereas,

The undersigned being the Authorized Officer of **ART HOUSING FINANCE (INDIA) LIMITED [CIN NO. U65999DL2013PLC255432]** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued demand notice(s) on the date mentioned against each account calling upon the respective borrower's to repay the amount as mentioned against each account within 60 days from the date of notice(s) date of receipt of the said notice(s).

The borrower having failed to repay the amount, notice is hereby given to the borrower(s) and the public in general that the undersigned has taken possession of the properties described herein below in exercise of powers conferred on him/her under Sub-Section (4) of Section 13 of the Act read with Rule 8 of the saidrules on the dates mentioned against each account.

The borrower(s) in particular and the public in general are hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of ART Housing Finance (India) Limited for the amount and interest thereon as per loan agreement. The borrower's attention is invited to provisions of Sub-Section (8) of Section 13 of the Act in respect of time available, to redeem the Secured Asset.

S. No.	Loan agreement No./ Name of the Borrower/ Co-Borrower/Guarantor	Deamand Notice Date & Amount	Date of possession taken	Description of the properties mortgaged
1.	LNKNL02817-180001704 JAG MOHAN & RENU	05.07.2021 For Rs.7,67,429/-	23.10.2021	Property Being Mauja Village, Rajaunda, Khewat No.1309, Khatoni N0.2191, Kitte 37 Being 6/4893 Share of Land Measuring 244 Kanal 13 Marla Bakdhar 6 Marla as per Jamabandi for the year 2013-14, Measuring 48'x34=181.5 Sq. Yds. Kaithal, Haryana
2.	LNKTR02817-180002662 NAND LAL & SINDER	30.06.2021 For Rs.13,33,034/-	23.10.2021	Property Being Subhash Nagar NA, Subhash Nagar, Patti Garder, Kaithal, Muraba No.30, Killa N0.19/2, Khewat No.597/796, Gali No.3, NA, Kaithal City S.O, Kaithal, Haryana -136027

DATE : 24.10.2021 — AUTHORISED OFFICER
PLACE: KAITHAL — ART HOUSING FINANCE (INDIA) LIMITED

NOTICE FOR SETTLING A SALE PROCLAMATION
OFFICE OF THE RECOVERY OFFICER-I DEBTS RECOVERY TRIBUNAL-II, DELHI

4th Floor, Jeevan Tara Building, Parliament Street, New Delhi-110001

Notice for Settling a Sale Proclamation under Rule 53 of the Second Schedule to the Income Tax Act, 1961 Read with the Recovery of Debts Due to Banks & Financial Institutions Act. 1993.
R.C. No.69/2006.
In the Matter of:

CENTRAL BANK OF INDIA
Vs.
VPL TRAVELS PVT. LTD.

To,
CD# 1. M/s. VPL Travels Pvt. Ltd.
CD#2. Mr. Y. P. Bhatia
CD#3. Mr. Lokesh Bhatia
CD#4. Mr. Vivek Bhatia,
All CD-1 to CD-4 are at: 33 Regal Building, Parliament Street, New Delhi.
Also at: C-1/129, Janakpuri, Delhi-110058.
Also at: A-13, Friends Colony, East, New Delhi-110065.
CD#5. Mr. Ramesh Bhatia, C-1/129, Janakpuri, Delhi-110058.
CD#6. Technology Parks Ltd.,
Through its Managing Director / Principal Officer,
1 E/2, Jhandewalan Extension, New Delhi.

Whereas in O.A. No.138/2002 Order by the **Hon'ble Presiding Officer, Debts Recovery Tribunal-II, Delhi,** has ordered undersigned to sale of the under mentioned immovable property.
You are hereby informed that the **12.11.2021** has been fixed for drawing up the proclamation of sale and settling the terms thereof.
You are directed to bring to the notice of the undersigned any encumbrances, charges, claims or liabilities attaching to the said properties or any portion thereof on or before the said date of hearing.
Should you fail to reply, your information will be treated as Nil.

SPECIFICATION OF THE IMMOVABLE PROPERTY

Old Khet No.1246, Khata No.277, (New Khet/Khasra No.1004) Village Tusiyana, Tehsil & Pargana - Dadri, Distt.-Gautam Budh Nagar (U.P.)
Given under my hand and seal at New Delhi on this 25.10.2021.

SEAL OF COURT

(Uttam Negi)
Recovery Officer-I, DRT-II, Delhi

NOTICE FOR SETTLING A SALE PROCLAMATION
OFFICE OF THE RECOVERY OFFICER-I DEBTS RECOVERY TRIBUNAL-II, DELHI

4th Floor, Jeevan Tara Building, Parliament Street, New Delhi-110001

Notice for Settling a Sale Proclamation under Rule 53 of the Second Schedule to the Income Tax Act, 1961 Read with the Recovery of Debts Due to Banks & Financial Institutions Act. 1993.
R.C. No.69/2006.
In the Matter of:

CENTRAL BANK OF INDIA
Vs.
VPL TRAVELS PVT. LTD.

To,
The Concerned Officer,

1. **Electricity Deptt.**
2. **Jal Board / Health Deptt.**
3. **Municipal Corporation**
4. **Income Tax, Sales Tax / VAT etc**

Whereas in execution of Recovery Certificate No.69/2006 (in OA. No.138/2002) order drawn up by the Presiding Officer, Debts Recovery Tribunal, Delhi the undersigned has ordered the sale of the under mentioned immovable property.
You are hereby informed that the **12.11.2021** has been fixed for drawing up the proclamation of sale and settling the terms thereof.
You are requested to bring the notice of the undersigned any encumbrances, charges, claims or liabilities attaching to the said properties or any portion thereof. Should you fail to reply, your information will be treated as Nil.

SPECIFICATION OF THE IMMOVABLE PROPERTY

Old Khet No.1246, Khata No.277, (New Khet/Khasra No.1004) Village Tusiyana, Tehsil & Pargana - Dadri, Distt.-Gautam Budh Nagar (U.P.)
Given under my hand and seal at New Delhi on this 25.10.2021.

SEAL OF COURT

(Uttam Negi)
Recovery Officer-I, DRT-II, Delhi

बैंक ऑफ़ बड़ौदा Bank of Baroda

VIJAYA BANK NOW BOB, PAYAL CINEMA COMPLEX, SECTOR-14, GURUGRAM, HARYANA 120011

POSSESSION NOTICE (For Immovable property only)
(As per appendix IV read with rule 8(1) of the security interest (Enforcement) Rules, 2002)

Whereas, The undersigned being the authorized officer of the BANK OF BARODA under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Ordinance Act, 2002 and in exercise of powers conferred under Section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **15-06-2021** calling upon the borrower **Shri Sachin Kumar Gupta S/o Mr Bhajan Pd Gupta and Mrs Mira Kumari aka Mrs Mira Devi W/o Mr Sachin Kumar Gupta** to repay the amount mentioned in the notice being **Rs. 64,63,918.38/- (in words _Sixty Four Lakhs Sixty Three Thousand Nine Hundred Eighteen Rupees and Three Eight Paise) as on 29-12-2020** together with further interest thereon at the contractual rate plus costs, charges and expenses till date of payment within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him / her under Section 13 (4) of the said Ordinance Act read with rule 8 of the security interest Enforcement Rules, 2002 on this **21st day of October of the year 2021.**

The Borrower/Guarantors/Mortgagors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Bank of Baroda for an amount of **Rs. 64,63,918.38/- (in words _Sixty Four Lakhs Sixty Three Thousand Nine Hundred Eighteen Rupees and Three Eight Paise)** and further interest thereon at the contractual rate plus costs, charges and expenses till date of payment.

The Borrower attention is invited to provision of sub-section (8) of section13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY:

All that part and parcel of the property consisting of Plot No 491/210, (80 sq yds) falling in Khasra 7299/5490/2927, Gali No 1, Mauza Gurgaon, Now known as Plot No 2311, LaxmanVihar, Gurgaon Haryana in the name of Mr Sachin Kumar Gupta and Mrs Mira Kumari aka Mrs Mira Devi.

Bounded: On the North by Road, On the South by Other, On the East by House No 2310, On the West by House No 2312

Date: 21.10.2021 — **(Name of Authorised Officer)**
Place: Gurgaon — **Chief Manager / Authorized Officer**

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pnb PUNJAB NATIONAL BANK

Together for the better

Sastra Division, 3rd Floor, East Wing, Plot No. 4, Sec. 10, Dwarka, New Delhi (Email- horecovery@pnb.co.in/hosastrawilful@pnb.co.in)

SHOW CAUSE NOTICE

11-10-2021

To,
1. **M/s Goodluck Carbon Pvt. Ltd., Regd. Office- D-54/A, 2nd Floor, 100 Feet Road, Chattarpur Enclave, New Delhi, 110074.**
2. **Mr. Surinder Kumar Palta (Director) at House No. 1219, Sector 15-B, Chandigarh, 160015.**
3. **Mr. Tajinder Singh Cheema (Director) at House No. 178-R, Model Town, Ludhiana, 141002.**
4. **Mr. Rajinder Pahwa (Director) at House No. 45, Chadha Farm House, Band Road, Opposite IIPM College, Chhatarpur, New Delhi.**

Dear Sir(s)/Madam(s),

Reg: Show Cause for identification of default in the loan account of M/s Goodluck Carbon Pvt. Ltd. With the Bank, as "Wilful"

Please refer to notice dated 20.07.2020 issued by the bank vide which the event(s) of willful default perceived in the captioned loan account has been pointed out and you thereby called upon to rectify the default/s within 10 days of receipt of the said notice. However, you failed/ neglected to take any action thereto.

The facts of the matter were placed before the Committee for Identification of Wilful Defaulters ('Identification Committee') constituted in consonance with the RBI guidelines. The Committee, in its meeting held on 23-09-2021, after going through facts of the matter & evidence on record, has concluded that events of default/s has occurred in the account which are willful and substantial to classify you as 'Wilful Defaulter', inter alia for the following reasons:

1. Diversion of Funds

As per Forensic Audit Report, Borrower Company had utilized the short term borrowings for long term purposes from FY 2015-16 onwards. Borrower Company had utilized Rs. 4.72 Cr and Rs. 59.50 Cr for long term purposes & Rs. 3.05 Cr were used for Short term purposes.
Borrower Company had deployed the Bank funds for purpose/activities or creation of assets other than those for which loan was sanctioned.
Borrowed funds had been transferred to subsidiaries/ group companies.
Transactions were done through Indus Ind Bank (Out of Consortium).

2. Siphoning of Funds

Borrowed funds have been transferred to related parties viz. Shraman Polymer Pvt. Ltd., M/s Omkara Trading Worldwide Pvt. Ltd. Advances were given to companies and the same were received in account maintained with Indus Ind Bank.

In case you feel aggrieved by the aforesaid conclusion of the Identification committee, you may make a submission/representation, if you so desire, to the Identification committee for consideration and show cause as to why you should not be classified as "Wilful Defaulter". Your submission/representation must reach us within 15 days of the receipt hereof and be sent either to Dy. General Manager, Sastra Division, 3rd Floor, East Wing, Punjab National Bank, Head Office, Sector 10, Dwarka, New Delhi-110075 or through the Zonal Sastra, Ludhiana.

If we do not receive any submission/representation of yours, it would be deemed that you have nothing to say in your defence against the conclusion of the identification committee. Please take note that pursuant to submission/non submission of your show cause, the identification committee shall proceed to pass an order with regard to declaration of the Wilful Defaulter as per the RBI guidelines.

The undersigned is the member of the Identification Committee Constituted in consonance with the RBI directives and the Identification Committee has authorized the undersigned to send this show cause notice under his signature.

(Ashok Kumar Mishra)
Members of the Identification Committee

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF TRANS GLOBE TEXTILES LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Trans Globe Textiles Limited
2.	Date of incorporation of corporate debtor	24/01/1995
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L51909DL1995PLC064680
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 16/121-122, Jain Bhawan, First Floor, Faiz Road, W.E.A. Karol Bagh, New Delhi-110005
6.	Insolvency commencement date in respect of corporate debtor	25.10.2021 Copy of Order was made available to the IRP on 26.10.2021 by NCLT New Delhi Bench.
7.	Estimated date of closure of insolvency resolution process	23.04.2022 i.e., 180 days from Insolvency Commencement Date
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mohd Nazim Khan Reg. No. IBBI/IPA-002/IP-N00076/2017-18/10207
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: MNK & Associates, Company Secretaries, G-41, Ground Floor West Patel Nagar, Delhi-110008 Email: nazim@mnkassociates.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	MNK & Associates, Company Secretaries, G-41, Ground Floor West Patel Nagar, Delhi-110008 E-mail id: cirp.transglobe@gmail.com
11.	Last date for submission of claims	09.11.2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	No Class of Creditors could be ascertained at this stage.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	No Class of Creditors could be ascertained at this stage accordingly no Authorized Representative is proposed.
14.	(a) Relevant Forms and Details of authorized representatives are available at:	WEB LINK: https://ibbi.gov.in/home/downloads Not Applicable in view of Column 13

Notice is hereby given that the National Company Law Tribunal, New Delhi, Bench-III, has ordered the commencement of Corporate Insolvency Resolution Process of the Trans Globe Textiles Limited on 25.10.2021. Copy of order was made available to Interim Resolution Professional on 26.10.2021 by NCLT New Delhi Bench.

The Creditors of Trans Globe Textiles Limited are hereby called upon to submit their claims with proof on or before 09.11.2021 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of following specified forms:
Form B for claims by Operational Creditors except Workmen and Employees;
Form C for claims by Financial Creditors;
Form D for claims by workmen and Employees;
Form E for claims by Authorized Representatives of Workmen and Employees
Form F for claims by Creditors other than Financial Creditors and Operational Creditors.

Sd/-
Mohd Nazim Khan
Interim Resolution Professional
IP Regd No.: IBBI/IPA-002/IP-N00076/2017-18/10207

Date: 26-10-2021
Place: New Delhi

इंडियन बैंक Indian Bank
इलाहाबाद ALLAHABAD

Zonal Office: D-211/2, Sector -61, Noida

"APPENDIX- IV-A" [SEE PROVISO TO RULE 8 (6)]
SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-AUCTION SALE NOTICE

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Indian Bank, Secured Creditor, the possession (Constructive/Physical/Symbolic) of which has been taken by the Authorised Officer of Indian Bank, concerned Branch, Secured Creditor will be sold on "As is Where is", "As is what is", and "What ever there is" basis on below mention dates, for recovery of under mentioned dues & Future interest, charges and costs etc as detailed below due to Indian Bank, concerned Branch, secured Creditor form the following Borrower/Guarantor/Mortgagor. The reserve price and EMD amount for each property has been furnished below. The specific details of the property intended to be brought to sale through e-auction mode are enumerated below:

S. No.	Name of the Branch & Name of the Borrower/Guarantor	Outstanding Dues / Type of Possession	Details of Security Placed on auction	Reserve Price / EMD	Bid incremental amount	Date and Time of E-Auction	Nodal Branch Account Details
1.	**Branch:** Ingraham Institute **Borrower:** Mr. Niranjan Mahto ADD- Flat No C246,G.F, Sec-4 Lajpat Nagar, Sahibabad, Ghaziabad Pin code 201005 (U.P.) Mortgagor: Mr. Niranjan Mahto ADD-Flat No C246,G.F, Sec-4 Lajpat Nagar, Sahibabad, Ghaziabad Pin code201005 (U.P.) **Account No.:** 50373118303	Rs.1436950.00 (as on 27/08/2021) Symbolic	Flat No C246,G.F, Sec-4 Lajpat Nagar,Sahibabad, Ghaziabad Pin code 201005 (U.P.)Area:-281 sq ft Boundary description:- East:- Flat no -245 West:- Flat no- 251 North:-Flatno247 South:-15ftwide Rd **Prior Encumbrance: NIL**	Rs.8.50 Lakh Rs. 0.90 Lakh	Rs. 0.25 Lakh	25.11.2021 From 11:00 AM till 05:00 PM	Indian Bank, Noida Branch Sector-61, Noida A/c No. 6102699146 IFSC: IDIB000N108
2.	**Branch:** Ingraham Institute **Borrower:** Mr. Sarthak Agarwal & Mrs. Avantika Agarwal ADD:- R/O H.N. RDC 85, HINT HOUSE, RAJNAGAR, GHAZIABAD, 201002 (U.P) **Mortgagor:** Mr.Sarthak Agarwal & Mrs. Avantika Agarwal ADD:- R/O H.N. RDC 85, HINT HOUSE RAJNAGAR, GHAZIABAD,201002 (U.P) **Builder:** M/s Jindal Promoters Pvt. Ltd. Gaur Ciity II, Plot No. 3-I, Sector 16-C, Noida Extension, GNIDA 201308 **H.L. ACCOUNT NUMBER** 50288455639	Rs. 3609608.00 (as on 27/08/2021) Symbolic	Flat No- F- 1403, 14th floor, tower- F, Raj Residency, GH-03, Sec-16C, GrNoida. Pin code 201318(U.P.)Area:-1398 sq ft Boundary Description:- East:- Stairs North:- Parking West:- 30ft road South:-flat No-1402 **Prior Encumbrance: NIL**	Rs. 29.00 Lakh Rs. 3.00 Lakh	Rs. 0.25 Lakh	25.11.2021 From 11:00 AM till 05:00 PM	Indian Bank, Noida Branch Sector-61, Noida A/c No. 6102699146 IFSC: IDIB000N108
3.	**Branch:** Greater Noida **Borrower:** Mr Vinod Verma S/o Sri Pritam Verma Flat No. G 1, Block LHS, Plot No.59, Vikram Enclave, Sahibabad, Ghaziabad, UP, Pin 201001 Co borrower/Mortgagor: Mrs Meena Kumari w/o Mr Vinod Verma Flat No. G 1, Block LHS, Plot No.59, Vikram Enclave, Sahibabad, Ghaziabad, UP, Pin 201001 **Account No.** 6323515885	Rs. 4,35,462.31 (as on 26.08.2021) Symbolic	All the part and parcel of the property at Flat No. G 1, Block LHS, Plot No.59, Vikram Enclave, Sahibabad, Ghaziabad, UP, Pin 201001 Admeasuring area: 499.98 Sq Ft or 46.45 sq. Mtr. Bounded By:East: Plot no 60 West: Plot no 58 North: 40' wide Road South: Service Lane **Prior Encumbrance: NIL**	Rs. 16.00 Lakh Rs. 1.60 Lakhs	Rs. 0.25 Lakh	25.11.2021 From 11:00 AM till 05:00 PM	Indian Bank, Noida Branch Sector-61, Noida A/c No. 6102699146 IFSC: IDIB000N108
4.	**Branch:** Greater Noida **Borrower/Mortgagor:** Mrs Prem Lala W/o Sri Surendra Singh Plot No.16, Khasra no.62, mi, Indragarhi village, Pargana Dasna Tehsil, Ghaziabad, UP, Pin 201201 Near Sagar Farm house Borrower/ Mortgagor: Mrs Prem Lata s/o Sri Pratap Singh Plot No.16, Khasra no.62, mi, Indragarhi village, Pargana Dasna Tehsil, Ghaziabad, UP,Pin201201 Near Sagar Farm house **Account No.:** 6161395706	Rs 8,57,976.56 (as on 26.08.2021) Symbolic	All the part and parcel of the property constructed on Plot No.16, Khasra no.62, mi, Indragarhi village, Pargana Dasna Tehsil, Ghaziabad, UP, Pin 201201 AdmeasuringArea: 83.600 Sq. Mtr or 99.99 Sq. Yards North: Road 17' wide South: Others plot East: Plot No 17 West: Plot No 15 **Prior Encumbrance: NIL**	Rs. 15.50 Lakhs Rs. 1.60 Lakhs	Rs. 0.25 Lakh	25.11.2021 From 11:00 AM till 05:00 PM	Indian Bank, Noida Branch Sector-61, Noida A/c No. 6102699146 IFSC: IDIB000N108
5.	**Branch:** Greater Noida **Borrower/ Mortgagor:** Mr Rajeev kumar S/o Sri Deshraj Singh R/O A 145/75 B, Flat No.6, First Floor, Street No. 1, Mandawali, Fazalpur East Delhi 110092 Co borrower/Mortgagor: Mrs. Neelam Tomar W/o Mr Rajeev Kumar R/O A 145/75 B, Flat No.6, First Floor, Street No. 1, Mandawali Fazalpur East Delhi 110092 **Account No.:** 6336184776	Rs. 12,31,917.08 (as on 26.08.2021) Physical	All the part and parcel of the property Flat no SF 03, 2nd Floor without Roof Rights)But as per map it is at First Floor), Back side portion, LIG Flats, Plot No C 07, Ganga Vihar, Village Sadullabad, Pargana & Tehsil Loni, Distt Ghaziabad 201001 North: Service Lane South: 30' wide Road East: Plot no C 8 West: Park **Prior Encumbrance: NIL**	Rs.7.50 Lakhs Rs. 1.00 lakhs	Rs. 0.25 Lakh	25.11.2021 From 11:00 AM till 05:00 PM	Indian Bank, Noida Branch Sector-61, Noida A/c No. 6102699146 IFSC: IDIB000N108
6.	**Branch :** Greater Noida **Borrower/Mortgagor:** Vimalesh Kumar S/o Sri Desh Raj Property no.TF6, Plot no.E 08, Ilird Floor Block E, Krishna Garden Colony, Village Harsaon, Pargana Loni, Tehsil and District Ghaziabad 201001 **Account No.:** 6197082532 and 6314761332	Rs. 22,91,633.72 (as on 26.08.2021) Physical	All the part and parcel of the property at Properly no.TF6, Plot no. E 08, IIIrd Floor Block E, Krishna Garden Colony, Village Harsaon, Pargana Loni, Tehsil and District Ghaziabad 201001 Admeasuring Area: 566.51Sq. Ftor52.63Sq. Mtr. Bounded by; South East: TF7, North West: Plot No F 7 South West: Road North East: Plot no E 9 **Prior Encumbrance: NIL**	Rs. 11.00 Lakhs Rs. 1.00 lakhs	Rs. 0.25 Lakh	25.11.2021 From 11:00 AM till 05:00 PM	Indian Bank, Noida Branch Sector-61, Noida A/c No. 6102699146 IFSC: IDIB000N108
7.	**Branch:** Navyug Market, Ghaziabad **Borrower/Mortgagor** 1. Mr. Sunil Agarwal 2. Mrs. Roopa Agarwal Flat No. 609, 6th Floor, Plot No. 96A, Supertech Residency Sector-5, Vaishali, Ghaziabad (U.P.) **Account No.** 20242589374	Rs.26,55,000.00 (as on 25.11.2020) Physical	Flat No. 609, 6th Floor, Plot No. 96A, supertech residency, Sector-5, Vaishali, Ghaziabad (U.P.) - 201010, Area- 64.28 sq.mtr. Bounded by: North: Open West: Flat No. 608 East: Open South: Common passage **Prior Encumbrance: NIL**	Rs. 29.00 Lakh Rs. 2.90 Lakh	Rs. 0.25 Lakh	25.11.2021 From 11:00 AM till 05:00 PM	Indian Bank, Noida Branch Sector-61, Noida A/c No. 6102699146 IFSC: IDIB000N108
8.	**Branch:** Navyug Market, Ghaziabad **Borrower/Mortgagor:** Mrs. Geeta Mandal H. No. 450 Nyay Khand 2, Indirapuram Ghaziabad (U.P) **Account No.** 50108574664	Rs. 11,15,000.00 (as on 25.11.2020) Symbolic	H. No. 450 Nyay Khand 2, Indirapuram Ghaziabad (U.P.) 201011, Area-24.65 sq.mtr. Bounded by: North: H.No. 449 West: Flat No. 451 East: Block South : H.No. 445 **Prior Encumbrance: NIL**	Rs. 7.80 Lakh Rs. 0.78 Lakh	Rs. 0.25 Lakh	25.11.2021 From 11:00 AM till 05:00 PM	Indian Bank, Noida Branch Sector-61, Noida A/c No. 6102699146 IFSC: IDIB000N108
9.	**Branch:** Modinagar **Borrower:** M/s Philips Formulation **Corp Office:** 404, Sneh Chamber, Lokhandwala Complex Andheri (W) Mumbai-400058 **Zonal Office:** E-16/242, Tank Road, Karol Bagh,New Delhi-110005 Represented by Proprietor Mr Avdhesh Kumar Sharma S/O Sh Mahesh Chand Sharma R/o- 8/580 Adarsh Nagar, Modinagar, Distt. Ghaziabad, Uttar Pradesh, Pin- 201204. **Mortgagor:** 1. Property 1. Mr Avdhesh Kumar Sharma S/O Sh Mahesh Chand Sharma, R/o- 8/580 Adarsh Nagar, Modinagar, Distt. Ghaziabad, Uttar Pradesh, Pin- 201204 2. Property 2. Mrs Rakhi Sharma W/o Sh Mr Avdhesh Kumar Sharma, R/o- 8/580 Adarsh Nagar, Modinagar, Distt. Ghaziabad, Uttar Pradesh, Pin- 201204 3. Property 3. Mr Avdhesh Kumar Sharma S/O Sh Mahesh Chand Sharma, R/o- 8/580 Adarsh Nagar, Modinagar, Distt. Ghaziabad, Uttar Pradesh, Pin- 20120 4. Property 4. Mrs Rakhi Sharma W/o Sh Mr Avdhesh Kumar Sharma, R/o- 8/580 Adarsh Nagar, Modinagar, Distt. Ghaziabad, Uttar Pradesh, Pin- 201204 5. Property 5. Mrs Laxmi Sharma W/o Sh Mr Mahesh Chand Sharma, R/o- 8/580 Adarsh Nagar, Modinagar, Distt. Ghaziabad, Uttar Pradesh, Pin- 201204 6. Property 6. Mrs Rakhi Sharma W/o Sh Mr Avdhesh Kumar Sharma, R/o- 8/580 Adarsh Nagar, Modinagar, Distt. Ghaziabad, Uttar Pradesh, Pin- 201204 **Guarantor:** 7. Mrs Laxmi Sharma W/o Sh Mr Mahesh Chand Sharma,R/o- 8/580 Adarsh Nagar, Modinagar, Distt. Ghaziabad, Uttar Pradesh, Pin- 201204 8. Mrs Rakhi Sharma W/o Sh Mr Avdhesh Kumar Sharma,R/o- 8/580 Adarsh Nagar, Modinagar, Distt. Ghaziabad, Uttar Pradesh, Pin- 201204. 9. Mr Avdhesh Kumar Sharma S/O Sh Mahesh Chand Sharma ,R/o- 8/580 Adarsh Nagar, Modinagar, Distt. Ghaziabad, Uttar Pradesh, Pin- 201204 **Account No.** 50322293114	Rs. 1,41,36,052.00 (as on 26.10.2021) Symbolic	**Property No. 1:** Part of Khasra no 477, Village Yakutpur Mavi, Keshav Kunj, Niwari Road, Modinagar, Ghaziabad, U. P. Pin- 201204 East: Road West: Vacant plot of Mr Raju Tyagi North: Road South: Vacant Plot of Mr Tyagi Area 175.58 Sq Mtr **Property No. 2:** Plot located at part of Khasra no 604, Village Sikri khurd, Sanghi Colony, Modinagar, Ghaziabad East: 30' Rasta 20' wide West: 30' Property other's North: 42' Property other's South: 42' Property other's Area 117.05 Sq Mtr **Property No. 3:** Shop no 40, Upper Ground Floor, Indira Market, Gurudwara Road, Modinagar, Ghaziabad East: 10' Shop no 14 West: 10 Passage North: 15'05" Shop no 38 South: 15'05" Galary Area 14.30 Sq Mtr **Property No. 4:** Part of Khasra no 477Mi, Village Yakutpur Mavi, Keshav Kunj, NiwariRoad, Modinagar, Distt. Ghaziabad, U. P. East: Vacant plot of Avdesh Sharma West: Vacant plot of Rajkumar North: Road South: Vacant plot of other Area 112.87 sq mtr **Property No. 5:** Shop & House situated at Part of Khasra no 1613,1614,1615 & 1616 Mi, Mohalla Professor colony, Hapur Road, Modinagar Distt. Ghaziabad, U. P. East: 16'04" Raasta West: 16'04" Road North: 41'4.5" house of vivek kumar South:41'4.5' house of sanjay Area 62.70 Sq Mtr **Property No. 6:** Plot no 315, B Block, Panchkula Colony, Chapraula, Pargana, & Tehsil Dadri, Distt. G B Nagar, U. P. East:25' Road 15'wide West: 25' plot no B-292 North: 45' plot no B-314 South: 45' 16' wide Raasta Area 104.51 Sq MTR **Prior Encumbrance: NIL**	Rs. 13.50 Lakh Rs. 1.35 Lakh Rs. 6.00 Lakh Rs. 0.60 Lakh Rs. 10.50 Lakh Rs. 1.05 Lakh Rs. 8.70 Lakh Rs. 0.87 Lakh Rs. 21.50 Lakh Rs. 2.15 Lakh Rs. 16.70 Lakh Rs. 1.67 Lakh	Rs. 0.25 Lakh	25.11.2021 From 11:00 AM till 05:00 PM	Indian Bank, Noida Branch Sector-61, Noida A/c No. 6102699146 IFSC: IDIB000N108
10.	**Branch :** Pratap Vihar **Borrower:** M/s A2k Solution Company E-8 near IPEM College,SS GT Road,Ghaziabad- U.P. - 201001 **Guarantor:** Kalpana Mall w/o Aaditya Vishnoi R/O H No-44,Old Panchwati Colony, Ghaziabad,U.P-201001 **Mortgager:** Kalpana Mall w/o Aaditya Vishnoi R/o Hno-44,Old Panchwati Colony,Ghaziabad,U.P-201001 Loan Account No. 50423996676 (CC), 50439313071 (TL)	Rs. 1344442.07 (as on 25.10.2021) Physical	Plot no 16 C, Block A, New Friends Colony, 2nd Village, Mahiuddinpur, Mainapur, Ghaziabad, Ghaziabad, Area-66.88 Sq. mt. Boundaries: North: 20 ft wide rd, South: Plot no 14-c, East:Plot no 16-D, West:Plot no 16-B **Prior Encumbrance: NIL**	Rs. 7.50 Lakh Rs. 0.75 Lakh	Rs. 0.25 Lakh	25.11.2021 From 11:00 AM till 05:00 PM	Indian Bank, Noida Branch Sector-61, Noida A/c No. 6102699146 IFSC: IDIB000N108
11.	**Branch:** Vasundhara **Borrower:** 1. M/s Fortune Infraheight pvt ltd, : i) A-7 , Sector-10, Noida (G.B. Nagar)-201301 ii) M/s Fortune Infraheight pvt ltd, : B-117, Sector-67, Noida, G.B. Nagar(U.P.)-201301 2. Mr. Anil Mithas : V-3 land-2 Jaypee Greens, Greater Noida(U.P) GB Nagar-201306 3. Smt Madhu Mithas R/o V-3 land-2 Jaypee Greens, Greater Noida(U.P) GB Nagar-201306 4. Jay Karan Aggarwal, : Flat No SD-432, Tower Apptt, Pitampura Delhi-110088 5. Anoop Kumar Singh,: B-84, Lohia Nagar, Ghaziabad (U.p)-201001 6. Mahesh Chandra Agarwal : B-17 Madhur Green Villas, Ramganga Vihar-1, Moradabad (U.P)-244001 7. Smt Sarda Devi :Flat No SD-432, Tower Apptt, Pitampura Delhi-110088 8. Ankit Patak : 227/4,Mahaveer Nagar Firozabad(U.P)-283203 9. Vivek Pathak : 78 BASAI Muhammadpur, Firozabad(U.P)-283203 **Guarantor:** 1) M/s Fortune Infraheight pvt ltd, i) A-7 , Sector-10, Noida (G.B. Nagar)-201301 ii) M/s Fortune Infraheight pvt ltd, : B-117, Sector-67, Noida, G.B. Nagar(U.P.)-201301 2. Mr. Anil Mithas : V-3 land-2 Jaypee Greens, Greater Noida(U.P) GB Nagar-201306 3. Smt Madhu Mithas R/o V-3 land-2 Jaypee Greens, Greater Noida(U.P) GB Nagar-201306 4. Jay Karan Aggarwal, : Flat No SD-432, Tower Apptt, Pitampura Delhi-110088 5. Anoop Kumar Singh,: B-84, Lohia Nagar, Ghaziabad (U.p)-201001 6. Mahesh Chandra Agarwal : B-17 Madhur Green Villas, Ramganga Vihar-1, Moradabad(U.p)-244001 7. Smt Sarda Devi : Flat No SD-432, Tower Apptt, Pitampura Delhi-110088 8. Ankit Patak : 227/4,Mahaveer Nagar Firozabad(U.P)-283203 9. Vivek Pathak : 78 BASAI Muhammadpur, Firozabad(U.P)-283203 **Mortgager:** 1. Anil Mithas (Promoter)- V-3 land-2 Jaypee Greens, Greater Noida(U.P) GB Nagar-201306 Loan Account No.. 50023089492	Rs 4,81,17,606.04 (as on 25.10.2021) Symbolic	Flat No-27 A, Ground Floor, Situated in Block A, Sector-105, Noida, GB Nagar, Uttar Pradesh Super/Covered Area 153 sq.mtr North- Corridor of Tower, South: Flat No. 28-A, East: Road 25 Ft wide, West: Flat No. 25-A **Prior Encumbrance: NIL**	Rs. 60.00 Lakh Rs. 6.00 Lakh	Rs. 0.25 Lakh	25.11.2021 From 11:00 AM till 05:00 PM	Indian Bank, Noida Branch Sector-61, Noida A/c No. 6102699146 IFSC: IDIB000N108

Bidders are advised to visit the website **(www.mstcecommerce.com)** of oure auction service provider MSTC Ltd to participate in online bid. For Technical Assistance Please call MSTC HELPOESK No. 033-22901004 and other help line numbers available in service providers help desk. For Registration status with MSTC Ltd, please contact ibapiop@mstcecommerce.com and for EMO status please contact **ibapifin@mstcecommerce.com.**
For property details and photograph of the property and auction terms and conditions please visit: **https://ibapi.inand** for clarifications related to this portal, please contact help line number'18001025026' and '011-41106131'.

DATE: 26.10.2021 — **AUTHORISED OFFICER, INDIAN BANK**

प्रेसीजन इलेक्ट्रॉनिक्स लिमिटेड
पंजी. कार्यालयः डी–1081, न्यू फ्रैंड्स कॉलोनी, नई दिल्ली–110025
CIN: L32104DL1979PLC009590

बोर्ड की बैठक की सूचना

सेबी (सूचीयन दायित्व एवं उद्घाटन अपेक्षा) विनियमन 2015 तथा लागू होने वाले अन्य प्रावधानों, यदि कोई हो, के विनियमन 47 के साथ पठित विनियमन 29 के अनुपालन में एतद्द्वारा सूचित किया जाता है कि कम्पनी के निदेशक मंडल की बैठक मंगलवार, 2 नवम्बर, 2021 को 11.30 बजे पूर्वा. में डी–10, सेक्टर–3, नोएडा, गौतम बुध नगर, उ.प्र.–201301 में आयोजित की जायेगी जिसमें अन्य विषयों के अलावे 30 सितम्बर, 2021 को समाप्त तिमाही एवं छमाही के लिये कम्पनी के अनंकेक्षित वित्तीय परिणामों पर विचार, अनुमोदन कर उसे अभिलेख में लिये जाएंगे।

यह सूचना कम्पनी की वेबसाईट www.pel_india.com के निवेशक संबंध खंड तथा साथ ही स्टॉक एक्सचेंज की वेबसाईट www.bseindia.com पर भी उपलब्ध है।

बोर्ड के आदेश से
हस्ता/–
स्थानः नोएडा — अशोक कुमार कनोडिया
तिथिः 27.10.2021 — प्रबंध निदेशक

खोया पाया

आम जनता को सूचित किया जाता है कि सम्पत्ति खसरा नं. 829/2–9, सिवना, मौजा कृष्णा कॉलोनी, गुरुग्राम से संबंधित बैंक ऑफ इंडिया, जनपथ शाखा में गिरवी रखी गई मूल बिक्री प्रलेख गुम हो गया/ खो गया है। जिसे मिले, कृपया बैंक ऑफ इंडिया की जनपथ शाखा में उसे सौंप दें। इस मामले की सूचना एल.आर. नं. 868284/2021 तिथि 27.10.2021 के माध्यम से दिल्ली पुलिस, पी.एस. अपराध शाखा को दी गई है।

IMPORTANT

आत्मा स्टील्स लिमिटेड
सीआईएनः L27106UP1970PLC003353
पंजीकृत कार्यालयः सी–139, औद्योगिक एरिया, बुलंदशहर रोड, गाजियाबाद–201009 (यूपी)
ई–मेलः atmasteelsltd@rediffmail.com
वेबसाइटः http://www.atmasteelsltd.com
दूरभाष नंबर 09310506965, 9350506966

एतद्द्वारा सूचित किया जाता है कि कम्पनी के निदेशक मंडल की एक बैठक मंगलवार, 9 नवम्बर, 2021 को आयोजित की जायेगी जिसमें अन्य विषयों के अलावे सेबी (सूचीयन दायित्व एवं उद्घाटन अपेक्षा) विनियमन, 2015 के विनियमन, 29, विनियमन 33 तथा विनियमन 47 के अनुपालन में 30 सितम्बर 2021 को समाप्त तिमाही एवं छमाही के लिये सांविधिक अंकेक्षित द्वारा प्रस्तुत सीमित समीक्षा रिपोर्ट के साथ कम्पनी के अनंकेक्षित वित्तीय परिणामों पर विचार, परिचर्चा तथा अनुमोदन किये जायेंगे।

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आत्मा स्टील्स लिमिटेड के लिये
हस्ता./–
तिथिः 28 अक्टूबर, 2021 — हरभजन सिंह
स्थानः गाजियाबाद — प्रबंध निदेशक

Criminal Courts, Ludhiana

In The Court Of Ms. Shweta Dass
JMIC Ludhiana
CNR NO : PBLD03-029790-2019
Peshi : 03-01-2022

publication notice for proclamation under section 82 CR.PC Complaint R/w sec- 138 of N.I ACT

M/s Crystal Crop Protection Limited Vs. Rohtash Kumar

Notice To: Rohtash Kumar Prop M/s Jakhodia Trading Co. Adampur Road, Agroha, District Hisar, Haryana

Whereas it has been proved to the satisfaction of the court that you, the accused above named cannot be served in the ordinary way of service. Hence this proclamation under section 82 CRPC is hereby issued against you with a direction that you should appear personally before this court on **03.01.2022** at 10.00 a.m. or within 30 days from the date of publication of this proclamation. Take notice that, in case of default on your part to appear as directed above the above said case will be heard and determined as per law, in your absence. Given under my hand and the seal of the court. for details logon to :
https://highcourtchd.gov.in/?trs=district_notice&district=ludhiana

JMIC Ludhiana

SBI भारतीय स्टेट बैंक
तनावग्रस्त आस्ति रिकवरी शाखा, दिल्ली
प्रथम तल, 23, नजफगढ़ रोड, नई दिल्ली–110015, फोनः 25419177, 25412977 ई–मेलः sbi.05169@sbi.co.in

शुद्धि–पत्र

दिनांक 09.10.2021 को इस समाचार पत्र में छपे विज्ञापन ई–नीलामी बिक्री सूचना के संदर्भ में आम जनता को सूचित किया जाता है कि कर्जदारः **मैसर्स सेठी एजेंसीज, (क्र.सं. 3)** में नीलामी के अधीन अचल प्रभारित प्रतिभूति का पता वी–38, द्वितीय तल, रजौरी गार्डन, नई दिल्ली में स्थित, क्षेत्रफल 200 वर्ग गज, यह सम्पत्ति श्री अनुज सेठी, श्रीमती अनीता सेठी और श्रीमती संगीता सेठी के नाम पर है। के स्थान पर **बी–38, द्वितीय तल, (बिना छत के अधिकार के) रजौरी गार्डन, नई दिल्ली में स्थित, क्षेत्रफल 200 वर्ग गज, यह सम्पत्ति श्री अनुज सेठी, श्रीमती अनीता सेठी और श्रीमती संगीता सेठी के नाम पर है।** पढ़ा जाए।

नोटः सफल बोलीदाता को वर्तमान टाइटल डीड और उसकी श्रृंखला प्रदान नहीं की जाएगी। सफल बोलीदाता के पक्ष में केवल बिक्री प्रमाण पत्र जारी किया जाएगा। शेष पूर्वानुसार रहेंगी।

हस्ता/– प्राधिकृत अधिकारी, भारतीय स्टेट बैंक

नेस्ले इंडिया लिमिटेड
पंजीकृत कार्यालयः 100/101, वर्ल्ड ट्रेड सेंटर, बाराखंभा लेन, नई दिल्ली–110 001

एतद्द्वारा सूचना दी जाती है कि कंपनी की निम्नांकित प्रतिभूतियों का प्रमाणपत्र खो गया है और उक्त प्रतिभूतियों के धारक/आवेदक ने कंपनी को डुप्लीकेट प्रमाणपत्र जारी करने के लिए आवेदन किया है। कोई भी व्यक्ति जिसका उक्त प्रतिभूतियों के संबंध में दावा है, उसे इस तिथि से 15 दिनों के भीतर कंपनी के पंजीकृत कार्यालय में इस तरह का दावा प्रस्तुत करना चाहिए, अन्यथा कंपनी बिना किसी सूचना के डुप्लीकेट प्रमाण पत्र जारी करने के लिए आगे बढ़ेगी।

शेयर धारक का नाम	प्रतिभूतियों का प्रकार व अंकित मूल्य	शेयर प्रमाण संख्या	प्रतिभूतियों की संख्या	डिस्टिंक्टिव नंबर
प्रकाश कुमार केडिया	इक्विटी शेयर, अंकित मूल्य– 10/– प्रति	887787	5	93509127 से 93509131 तक

हस्ता/–
स्थानः कोलकाता, दिनांकः 28.10.2021 — प्रकाश कुमार केडिया

बैंक ऑफ़ बड़ौदा Bank of Baroda
विजया बैंक, अब बीओबी, पायल सिनेमा कॉम्पलैक्स, सेक्टर–14, गुरुग्राम, हरियाणा–120011

कब्जा सूचना (केवल अचल सम्पत्ति के लिये)
(प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 के नियम 8 (1) के साथ पठित परिशिष्ट IV के अनुसार)

जैसा कि, वित्तीय परिसम्पत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अध्यादेश, 2002 के अंतर्गत बैंक ऑफ बड़ौदा के प्राधिकृत अधिकारी के रूप में तथा प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 के नियम 3 के साथ पठित धारा 13 (12) के अंतर्गत प्रदत्त शक्तियों का प्रयोग करते हुए अधोहस्ताक्षरी ने मांग सूचना तिथि 15.6.2021 जारी कर ऋणधारक श्री सचिन कुमार गुप्ता, पुत्र श्री भजन प्रसाद गुप्ता तथा श्रीमती मीरा कुमारी, उर्फ मीरा देवी, पत्नी श्री सचिन कुमार गुप्ता को उक्त सूचना की प्राप्ति की तिथि से 60 दिनों के भीतर सूचना में वर्णित राशि 29.12.2020 को रु. 64,63,918.38/– (रु. चौंसठ लाख तिरेसठ हजार नौ सौ अठारह एवं पैसे अड़तीस मात्र) के साथ अनुबंधित दर पर आगे के ब्याज, भुगतान की तिथि तक लागत, चार्जेज एवं खर्चे वापस लौटाने का निर्देश दिया था।

ऋणधारक, इस राशि को वापस लौटाने में विफल रहे, अतः एतद्द्वारा ऋणधारक, तथा आम जनता को सूचित किया जाता है कि आज, 21 अक्टूबर, 2021 को अधोहस्ताक्षरी ने उक्त प्रतिभूति हित प्रवर्तन नियमावली 2002 के नियम 8 के साथ पठित अध्यादेश की धारा 13 (4) के अंतर्गत उन्हें प्रदत्त शक्तियों का प्रयोग करते हुए अधोहस्ताक्षरी ने यहां नीचे वर्णित सम्पत्ति का कब्जा कर लिया है।

विशेष रूप से ऋणधारकों तथा आम जनता को एतद्द्वारा सतर्क किया जाता है कि वे यहां नीचे वर्णित सम्पत्ति का व्यवसाय न करें तथा इन सम्पत्तियों का किसी भी तरह का व्यवसाय रु. 64,63,918.38/– (रु. चौंसठ लाख तिरेसठ हजार नौ सौ अठारह एवं पैसे अड़तीस मात्र) के साथ अनुबंधित दर पर आगे के ब्याज, भुगतान की तिथि तक लागत, चार्जेज एवं खर्चे के लिये बैंक ऑफ बड़ौदा के चार्ज के अधीन होगा।

ऋणधारक का ध्यान प्रतिभूत परिसम्पत्तियों को विमोचित करने के लिए उपलब्ध समय के संदर्भ में अधिनियम की धारा 13 की उप–धारा (8) के प्रावधानों के प्रति आकृष्ट की जाती है।

अचल सम्पत्ति का विवरण

श्री सचिन कुमार गुप्ता तथा श्रीमती मीरा कुमारी उर्फ श्रीमती मीरा देवी के नाम में खसरा नं. 7299/5490/2927, गली नं. 1, मौजा गुड़गाँव, अब प्लॉट नं. 2311,लक्ष्मण विहार, गुडगाँव, हरियाणा के नाम से विदित में प्लॉट नं. 491/210 (80 वर्ग यार्ड्स) में शामिल सम्पत्ति का सभी भाग तथा हिस्सा। **चौहद्दीः उत्तरः** रोड, **दक्षिणः** अन्य, **पूर्वः** मकान सं. 2310 , **पश्चिमः** मकान नं. 2312 ,

तिथिः 21.10.2021 — (प्राधिकृत अधिकारी का नाम)
स्थानः गुडगाँव — मुख्य प्रबंधक/प्राधिकृत अधिकारी

प्रपत्र क
सार्वजनिक घोषणा
[भारतीय दिवाला और ऋण शोध अक्षमता बोर्ड (कार्पोरेट व्यक्तियों के लिए ऋण शोध अक्षमता समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 6 के अधीन]
ट्रांस ग्लोब टेक्सटाइल्स लिमिटेड के लेनदारों के ध्यानार्थ

सुसंगत विशिष्टियाँ		
1.	कार्पोरेट देनदार का नाम	ट्रांस ग्लोब टेक्सटाइल्स लिमिटेड
2.	कार्पोरेट देनदार के निगमन की तिथि	24.01.1995
3.	प्राधिकरण जिसके अधीन कार्पोरेट देनदार निगमित/पंजीकृत है	रजिस्ट्रार ऑफ कम्पनीज–दिल्ली
4.	कार्पोरेट देनदार की कार्पोरेट पहचान संख्या/सीमित दायित्व पहचान संख्या	L51909DL1995PLC064680
5.	कार्पोरेट देनदार के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई हो) का पता	पंजीकृत कार्यालय : 16/121–122, जैन भवन, प्रथम तल, फैज रोड, डब्ल्यू.ई.ए. करोल बाग, नई दिल्ली–110005
6.	कार्पोरेट देनदार के सम्बन्ध में ऋण शोध अक्षमता आरंभन की तिथि	25.10.2021 एनसीएलटी नई दिल्ली पीठ द्वारा आदेश की प्रति आईआरपी को 26.10.2021 को उपलब्ध कराई गयी
7.	ऋण शोध अक्षमता समाधान प्रक्रिया के समापन की पूर्वानुमानित तिथि	23.04.2022 अर्थात ऋणशोधन प्रारम्भ होने की तिथि से 180 दिन
8.	अन्तरिम समाधान प्रोफेशनल के रूप में कार्यरत ऋण शोध अक्षमता प्रोफेशनल का नाम और रजिस्ट्रेशन नम्बर	मोहम्मद नाजिम खान पंजीकरण सं. IBBI/1PA002/1BN00076/2017-18/10207
9.	अन्तरिम समाधान प्रोफेशनल पता और ई–मेल, जैसा कि बोर्ड में पंजीबद्ध है।	पता : एमएनके एण्ड एसोसिएट्स, कम्पनी सचिव, जी–41, भूतल, वेस्ट पटेल नगर, दिल्ली–110008 ई–मेल : nazim@mnkassociates.com
10.	अन्तरिम समाधान प्रोफेशनल का पत्राचार हेतु प्रयुक्त पता और ई–मेल	पता : एमएनके एण्ड एसोसिएट्स, कम्पनी सचिव, जी–41, भूतल, वेस्ट पटेल नगर, दिल्ली–110008 ई–मेल : drp.transglobe@gmail.com
11.	दावा प्रस्तुत करने हेतु अन्तिम तिथि	09.11.2021
12.	अन्तरिम समाधान प्रोफेशनल द्वारा धारा 21 की उप–धारा (6क) के क्लॉज (ख) के तहत अभिनिश्चित लेनदारों की श्रेणियाँ, यदि कोई हो	इस चरण तक लेनदार की कोई श्रेणी सुनिश्चित नहीं हुई है
13.	किसी श्रेणी में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने हेतु चिन्हित ऋण शोध अक्षमता प्रोफेशनल के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	इस चरण तक लेनदार की कोई श्रेणी सुनिश्चित नहीं हुई है तदनुसार किसी अधिकृत प्राधिकारी का प्रस्ताव नहीं है
14.	(क) सम्बन्धित प्रपत्र और (ख) अधिकृत प्रतिनिधियों का विवरण उपलब्ध है :	वेब लिंक : https://ibbi.gov.in/home/downloads कॉलम 13 की दृष्टि से अप्रयोज्य

एतद्वारा सूचना दी जाती है कि माननीय राष्ट्रीय कम्पनी विधि न्यायाधिकरण, नई दिल्ली, पीठ–कक्कक ने ट्रांस ग्लोब टेक्सटाइल्स लिमिटेड के विरुद्ध दिनांक 25.10.2021 को कॉर्पोरेट ऋण शोध अक्षमता समाधान प्रक्रिया आरम्भ करने का आदेश दिया है और एनसीएलटी नई दिल्ली पीठ द्वारा अन्तरिम समाधान प्रोफेशनल को यह आदेश 26.10.2021 को प्राप्त हुआ।

ट्रांस ग्लोब टेक्सटाइल्स लिमिटेड के लेनदारों से एतद्वारा अपने दावों का प्रमाण 09.11.2021 को अथवा इससे पूर्व अन्तरिम समाधान प्रोफेशनल के समक्ष ऊपर आइटम 10 के समक्ष वर्णित पते पर प्रस्तुत करने के लिए कहा जाता है।

वित्तीय लेनदारों को अपने दावों का प्रमाण केवल इलेक्ट्रॉनिक साधनों द्वारा प्रस्तुत करना होगा। अन्य सभी लेनदार अपने दावों का प्रमाण दस्ती (व्यक्तिगत रूप से), डाक द्वारा अथवा इलेक्ट्रॉनिक साधनों द्वारा प्रस्तुत कर सकते हैं।

दावे के फर्जी अथवा भ्रामक प्रमाण की प्रस्तुति दण्डनीय होगी।

दावों के प्रमाण को भारतीय दिवाला और दिवालियापन बोर्ड (कॉर्पोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियम, 2016 के अध्याय IV के अनुसार प्रस्तुत किया जाना चाहिए। दावों का प्रमाण निम्नलिखित निर्दिष्ट रूपों के माध्यम से प्रस्तुत किया जाना है:
कामगारों और कर्मचारियों को छोड़कर परिचालन लेनदारों के दावों के लिए फॉर्म बी;
वित्तीय लेनदारों के दावों के लिए फॉर्म सी;
कामगारों और कर्मचारियों के दावों के लिए फॉर्म डी;
कामगारों के अधिकृत प्रतिनिधियों के दावों के लिए फॉर्म ई और
वित्तीय लेनदारों और परिचालन लेनदारों के अलावा अन्य लेनदारों के दावों के लिए कर्मचारी फॉर्म एफ।

ह./–
मोहम्मद नाजिम खान
तिथि : 26.10.2021 — अन्तरिम समाधान प्रोफेशनल
स्थान : नई दिल्ली — आईपी पंजीकरण सं. : IBBI/1PA002/1BN00076/2017-18/10207

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Paytm one97

ONE 97 COMMUNICATIONS LIMITED

Our Company was incorporated as "One 97 Communications Private Limited", a private limited company under the Companies Act, 1956, at New Delhi, pursuant to a certificate of incorporation dated December 22, 2000 issued by the Assistant Registrar of Companies, National Capital Territory of Delhi and Haryana. Subsequently, the name of our Company was changed to "One 97 Communications Limited", pursuant to a fresh certificate of incorporation dated May 12, 2010 issued by the Deputy Registrar of Companies, National Capital Territory of Delhi and Haryana, at New Delhi. For further details in relation to the change in the registered office of our Company, see "*History and Certain Corporate Matters*" on page 218 of the Red Herring Prospectus ("**RHP**") dated October 26, 2021 and filed with the RoC.

Corporate Identity Number: U72200DL2000PLC108985

Registered Office: First Floor, Devika Tower, Nehru Place, New Delhi 110 019, India; **Tel:** +91 11 2628 0280; **Website:** www.paytm.com; **Corporate Office:** B-121, Sector 5, Noida, Uttar Pradesh 201 301, India
Contact Person: Mr. Amit Khera, Company Secretary and Compliance Officer; **Tel:** +91 120 4770770; **E-mail:** compliance.officer@paytm.com

OUR COMPANY DOES NOT HAVE AN IDENTIFIABLE PROMOTER

INITIAL PUBLIC OFFERING OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 1 EACH ("EQUITY SHARES") OF ONE 97 COMMUNICATIONS LIMITED (THE "COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹ [●] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹ [●] PER EQUITY SHARE) (THE "OFFER PRICE") AGGREGATING UP TO ₹ 183,000 MILLION, COMPRISING A FRESH ISSUE OF UP TO [●] EQUITY SHARES AGGREGATING TO ₹ 83,000 MILLION (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO [●] EQUITY SHARES AGGREGATING UP TO ₹ 100,000 MILLION, COMPRISING UP TO [●] EQUITY SHARES AGGREGATING TO ₹ 4,026.5 MILLION BY MR. VIJAY SHEKHAR SHARMA (THE "FOUNDER SELLING SHAREHOLDER"), UP TO [●] EQUITY SHARES AGGREGATING UP TO ₹ 47,044.3 MILLION BY ANTFIN (NETHERLANDS) HOLDING B.V., UP TO [●] EQUITY SHARES AGGREGATING UP TO ₹ 7,848.2 MILLION BY ALIBABA.COM SINGAPORE E-COMMERCE PRIVATE LIMITED, UP TO [●] EQUITY SHARES AGGREGATING UP TO ₹ 750.2 MILLION BY ELEVATION CAPITAL V FII HOLDINGS LIMITED, UP TO [●] EQUITY SHARES AGGREGATING UP TO ₹ 640.1 MILLION BY ELEVATION CAPITAL V LIMITED, UP TO [●] EQUITY SHARES AGGREGATING UP TO ₹ 13,276.5 MILLION BY SAIF III MAURITIUS COMPANY LIMITED, UP TO [●] EQUITY SHARES AGGREGATING UP TO ₹ 5,636.3 MILLION BY SAIF PARTNERS INDIA IV LIMITED, UP TO [●] EQUITY SHARES AGGREGATING UP TO ₹ 16,890.3 MILLION BY SVF PANTHER (CAYMAN) LIMITED AND UP TO [●] EQUITY SHARES AGGREGATING UP TO ₹ 3,017.7 MILLION BY BH INTERNATIONAL HOLDINGS, (THE "INVESTOR SELLING SHAREHOLDERS") AND UP TO [●] EQUITY SHARES AGGREGATING UP TO ₹ 869.8 MILLION BY THE PERSONS LISTED IN THE RHP (THE "OTHER SELLING SHAREHOLDERS") (THE FOUNDER SELLING SHAREHOLDER, THE INVESTOR SELLING SHAREHOLDERS AND THE OTHER SELLING SHAREHOLDERS, COLLECTIVELY, THE "SELLING SHAREHOLDERS", AND SUCH EQUITY SHARES OFFERED BY THE SELLING SHAREHOLDERS, THE "OFFERED SHARES") (SUCH OFFER FOR SALE BY THE SELLING SHAREHOLDERS, THE "OFFER FOR SALE") AND TOGETHER WITH THE FRESH ISSUE, "THE OFFER"). THE OFFER SHALL CONSTITUTE [●]% OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY.

QIB Category: Not less than 75% of the Offer | Retail Category: Not more than 10% of the Offer
Non-Institutional Category: Not more than 15% of the Offer

PRICE BAND: ₹ 2080 TO ₹ 2150 PER EQUITY SHARE OF FACE VALUE OF ₹ 1 EACH
THE FLOOR PRICE IS 2080 TIMES THE FACE VALUE OF THE EQUITY SHARES AND THE CAP PRICE IS 2150 TIMES THE FACE VALUE OF THE EQUITY SHARES
BIDS CAN BE MADE FOR A MINIMUM OF 6 EQUITY SHARES AND IN MULTIPLES OF 6 EQUITY SHARES THEREAFTER

ASBA* | Simple, Safe, Smart way of Application!!!

*Applications Supported by Blocked Amount (ASBA) is a better way of applying to issues by simply blocking the fund in the bank account. For further details, check section on ASBA below.
Mandatory in public issues. No cheque will be accepted.

Investors should note that this is not the initial public offering of Paytm Payments Bank Limited. This is the initial public offering of One 97 Communications Limited, which owns the brand of Paytm, as disclosed under the "*Our Brand and its Usage*" section of the RHP.

UPI — UNIFIED PAYMENTS INTERFACE

UPI-Now available in ASBA for Retail Individual Bidders ("RIBs").**
Investors are required to ensure that the bank account used for bidding is linked to their PAN.
UPI – Now available in ASBA for Retail Individual Bidders applying through Registered Brokers, DPs & RTAs. Retail Individual Bidders also have the option to submit the application directly to the ASBA Bank (SCSBs) or to use the facility of linked online trading, demat and bank account.

**ASBA has to be availed by all the investors except Anchor Investors (as defined in the RHP). UPI may be availed by RIBs.*
For details on the ASBA and UPI process, please refer to the details given in ASBA Form and abridged prospectus and also please refer to the section "Offer Procedure" beginning on page 491 of the RHP. The process is also available on the website of Association of Investment Bankers of India ("AIBI"), the websites of BSE Limited ("BSE") and National Stock Exchange of India Limited ("NSE", and together with BSE, the "Stock Exchanges") and in the General Information Document. ASBA bid-cum application forms can be downloaded from the websites of Stock Exchanges and can be obtained from the list of banks that is displayed on the website of SEBI at www.sebi.gov.in.
***List of banks supporting UPI is also available on the website of SEBI at www.sebi.gov.in. For the list of UPI Apps and Banks live on IPO, please refer to the link: www.sebi.gov.in. RIBs Bidding using the UPI Mechanism may apply through the SCSBs and mobile applications whose names appear on the website of SEBI (https://www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intmId=34) and (https://sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intmId=40) respectively, as updated from time to time. Axis Bank Limited has been appointed as Sponsor Bank for the Offer. For Offer related grievance or UPI related queries, investors may contact the BRLMs and Registrar to the Offer on their respective email IDs as mentioned below. For UPI related queries, investors can contact NPCI at the toll free number: 18001201740 and E-mail Id: ipo.upi@npci.org.in; Axis Bank Limited at Tel: +91-9582800221, +91-9582800222, +91-9718544881 and +91-8687753849 and E-mail: noida.branchhead@axisbank.com, noida.operationshead@axisbank.com, abhishek13.gupta@axisbank.com and vivek7.yadav@axisbank.com; and the Registrar to the Offer at Tel: +91 022 4918 6200 and E-mail: paytm.ipo@linkintime.co.in.*

Risks to Investors:

- **The Price/Earnings ratio based on diluted EPS (consolidated) for Fiscal 2021 for our Company is not ascertainable as the EPS is negative.**
- **Average Cost of acquisition of Equity Shares for the Selling Shareholders namely Vijay Shekhar Sharma, SAIF III Mauritius Company Limited, SAIF Partners India IV Limited, Elevation Capital V Limited, Elevation Capital V FII Holdings Limited, Alibaba.com Singapore E-Commerce Private Limited, Antfin (Netherlands) Holding B.V., SVF Panther (Cayman) Limited, BH International Holdings, Mountain Capital Fund, L.P., RNT Associates Private Limited, Ravi Datla, Amit Khanna, DG PTM LP, Prakhar Srivastava, Saurabh Sharma, Manas Bisht, Sanjay S. Wadhwa, Sasi Raman Venkatesan, N. Ramkumar and Abhay Sharma is ₹0.5, ₹15.4, ₹305.6, ₹441.8, ₹77.7, ₹583.4, ₹1833.3, ₹1820.2, ₹1279.7, ₹546.9, ₹133.2, ₹9.0, ₹800.0, ₹1707.7, ₹9.0, ₹9.0, ₹9.0, ₹749.0, ₹532.5, ₹532.5 and ₹3.0 respectively.**
- **Weighted Average Return on Net Worth for Fiscals 2021, 2020 and 2019 is negative 36.9%.**
- **The seven BRLMs associated with the Offer have handled 48 public issues in the past three years, out of which 16 issues closed below the issue price on listing date.**

BID/ OFFER PERIOD
BID/ OFFER OPENS ON NOVEMBER 8, 2021[(1)]
BID/ OFFER CLOSES ON NOVEMBER 10, 2021[(2)#]

[(1)] Our Company and the Investor Selling Shareholders, in consultation with the Book Running Lead Managers, may consider participation by Anchor Investors in accordance with the SEBI ICDR Regulations. The Anchor Investor Bid/Offer Period shall be one Working Day prior to the Bid/Offer Opening Date, i.e., November 3, 2021. [(2)] Our Company and the Investor Selling Shareholders, in consultation with the Book Running Lead Managers, may consider closing the Bid/Offer Period for QIBs one Working Day prior to the Bid/Offer Closing Date, in accordance with the SEBI ICDR Regulations. # UPI mandate end time and date shall be at 12.00 pm on Thursday, November 11, 2021.

In case of a revision in the Price Band, the Bid/Offer Period will be extended for at least three additional Working Days after such revision of the Price Band subject to the Bid/Offer Period not exceeding a total of 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Company may, for reasons to be recorded in writing, extend the Bid/ Offer Period for a minimum of three Working Days, subject to the Bid/ Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/Offer Period, if applicable, will be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the websites of the Book Running Lead Managers and at the terminals of the Syndicate Member and by intimation to the Designated Intermediaries and the Sponsor Bank. The Offer is being made in terms of Rule 19(2)(b) of the Securities Contracts (Regulation) Rules, 1957, as amended, (the "**SCRR**") read with Regulation 31 of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018, as amended ("**SEBI ICDR Regulations**"). The Offer is being made through the Book Building Process, in compliance with Regulation 6(2) of the SEBI ICDR Regulations, where not less than 75% of the Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("**QIBs**") (the "**QIB Portion**"), provided that our Company, in consultation with the Book Running Lead Managers may allocate up to 60% of the QIB Portion to Anchor Investors, on a discretionary basis (the "**Anchor Investor Portion**"), of which one-third shall be reserved for domestic Mutual Funds, subject to valid Bids being received from domestic Mutual Funds at or above the price at which Equity Shares are allocated to Anchor Investors. In the event of under-subscription or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Portion (other than Anchor Investor Portion) ("**Net QIB Portion**"). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis to Mutual Funds only and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds, subject to valid Bids being received at or above the Offer Price. However, if the aggregate demand from Mutual Funds is less than 5% of the QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining Net QIB Portion for proportionate allocation to QIBs. Further, not less than 15% of the Offer shall be available for allocation on a proportionate basis to Non-Institutional Investors ("**NIIs**") and not more than 10% of the Offer shall be available for allocation to Retail Individual Bidders ("**RIBs**"), in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. All Bidders (other than Anchor Investors) shall mandatorily participate in this Offer through the Application Supported by Blocked Amount ("**ASBA**") process, and shall provide details of their respective bank account (including UPI ID for RIBs using UPI Mechanism) in which the Bid Amount will be blocked by the SCSBs or the Sponsor Bank, as the case may be. Anchor Investors are not permitted to participate in the Offer through the ASBA process. For details, specific attention is invited to "*Offer Procedure*" on page 491 of the RHP.

Bidders/Applicants should ensure that DP ID, PAN and the Client ID and UPI ID (for RIBs bidding through UPI mechanism) are correctly filled in the Bid cum Application Form. The DP ID, PAN and Client ID provided in the Bid cum Application Form should match with the DP ID, PAN, Client ID available in the Depository database, otherwise, the Bid cum Application Form is liable to be rejected. Bidders/Applicants should ensure that the beneficiary account provided in the Bid cum Application Form is active. Bidders/Applicants should note that on the basis of the PAN, DP ID and Client ID as provided in the Bid cum Application Form, the Bidder/Applicant may be deemed to have authorized the Depositories to provide to the Registrar to the Offer, any requested Demographic Details of the Bidder/Applicant as available on the records of the depositories. These Demographic Details may be used, among other things, for giving Allotment Advice or unblocking of ASBA Account or for other correspondence(s) related to the Offer. Bidders/Applicants are advised to update any changes to their Demographic Details as available in the records of the Depository Participant to ensure accuracy of records. Any delay resulting from failure to update the Demographic Details would be at the Bidders/Applicants' sole risk.

Investors must ensure that their PAN is linked with Aadhaar and are in compliance with Central Board of Direct Taxes notification dated February 13, 2020 and press release dated June 25, 2021.

CONTENTS OF THE MEMORANDUM OF ASSOCIATION OF OUR COMPANY AS REGARDS ITS OBJECTS: For information on the main objects of our Company, investors are requested to see "*History and Certain Corporate Matters*" on page 218 of the RHP and Clause III of the Memorandum of Association of our Company. The Memorandum of Association of our Company is a material document for inspection in relation to the Offer. For further details, see "*Material Contracts and Documents for Inspection*" on page 525 of the RHP.

LIABILITY OF THE MEMBERS OF OUR COMPANY: Limited by shares.

AMOUNT OF SHARE CAPITAL OF OUR COMPANY AND CAPITAL STRUCTURE: As on the date of the RHP, the authorised share capital of our Company is ₹ 1,041,066,000 divided into 1,041,066,000 Equity Shares of ₹ 1 each. The issued, subscribed and paid-up Equity share capital of our Company is ₹ 609,669,008 divided into 609,669,008 Equity Shares of ₹ 1 each. For details of the capital structure, see "*Capital Structure*" beginning on page 102 of the RHP.

NAMES OF THE INITIAL SIGNATORIES TO THE MEMORANDUM OF ASSOCIATION OF OUR COMPANY AND THE NUMBER OF EQUITY SHARES SUBSCRIBED BY THEM: The initial signatories to the Memorandum of Association are Vijay Shekhar Sharma and Rakesh Shukla who subscribed to 10 equity shares each bearing face value of ₹ 10 each. For details of the share capital history and capital structure of our Company see "*Capital Structure*" beginning on page 102 of the RHP.

LISTING: The Equity Shares offered through the RHP are proposed to be listed on the Stock Exchanges. Our Company has received 'in-principle' approvals from BSE and NSE for the listing of the Equity Shares pursuant to letters dated August 3, 2021 and July 29, 2021, respectively. For the purposes of the Offer, BSE Limited is the Designated Stock Exchange. A signed copy of the RHP and the Prospectus shall be delivered to the RoC in accordance with Section 26(4) of the Companies Act, 2013. For details of the material contracts and material documents available for inspection from the date of the RHP up to the Bid/Offer Closing Date, see "*Material Contracts and Documents for Inspection*" on page 525 of the RHP.

DISCLAIMER CLAUSE OF SEBI: SEBI only gives its observations on the offer documents and this does not constitute approval of either the Offer or the specified securities stated in the Issue Document. The investors are advised to refer to page 464 of the RHP for the full text of the Disclaimer Clause of SEBI.

DISCLAIMER CLAUSE OF BSE (The Designated Stock Exchange): It is to be distinctly understood that the permission given by BSE Limited should not in any way be deemed or construed that the RHP has been cleared or approved by BSE Limited nor does it certify the correctness or completeness of any of the contents of the RHP. The investors are advised to refer to the page 474 of the RHP for the full text of the Disclaimer clause of the BSE Limited.

DISCLAIMER CLAUSE OF NSE: It is to be distinctly understood that the permission given by NSE should not in any way be deemed or construed that the Offer Document has been cleared or approved by NSE nor does it certify the correctness or completeness of any of the contents of the Offer Document. The investors are advised to refer to page 474-475 of the RHP for the full text of the Disclaimer Clause of NSE.

GENERAL RISKS: Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, investors must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares in the Offer have not been recommended or approved by the SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the RHP. Specific attention of the investors is invited to "*Risk Factors*" on page 38 of the RHP.

BOOK RUNNING LEAD MANAGERS

Morgan Stanley	Goldman Sachs	AXIS CAPITAL	ICICI Securities	J.P.Morgan
Morgan Stanley India Company Private Limited* 18th Floor, Tower 2, One World Center Plot - 841, Jupiter Textile Mill Compound Senapati Bapat Marg, Lower Parel Mumbai 400 013, Maharashtra, India **Tel:** +91 22 6118 1000 **E-mail:** one97_ipo@morganstanley.com **Website:** www.morganstanley.com **Investor Grievance E-mail:** investors_india@morganstanley.com **Contact Person:** Nikita Giria **SEBI Registration No.:** INM000011203	**Goldman Sachs (India) Securities Private Limited*** 951-A, Rational House, Appasaheb Marathe Marg Prabhadevi, Mumbai 400 025 Maharashtra, India **Tel:** +91 22 6616 9000 **E-mail:** paytmipo@gs.com **Website:** www.goldmansachs.com **Investor grievance e-mail:** india-client-support@gs.com **Contact person:** Chirag Jasani **SEBI Registration No:** INM000011054	**Axis Capital Limited*** 1st Floor, Axis House, C-2, Wadia International Centre P.B. Marg, Worli Mumbai 400 025 Maharashtra, India **Tel:** + 91 22 4325 2183 **E-mail:** one97cl.ipo@axiscap.in **Website:** www.axiscapital.co.in **Investor grievance e-mail:** complaints@axiscap.in **Contact person:** Pavan Naik **SEBI Registration No:** INM000012029 **SEBI Coordinator*	**ICICI Securities Limited** ICICI Venture House, Appasaheb Marathe Marg Prabhadevi Mumbai – 400025, Maharashtra, India **Tel:** +91 22 6807 7100 **E-mail:** paytm.ipo@icicisecurities.com **Website:** www.icicisecurities.com **Investor grievance e-mail:** customercare@icicisecurities.com **Contact person:** Shekher Asnani/Kristina Dias **SEBI Registration No:** INM000011179	**J.P. Morgan India Private Limited** J.P. Morgan Tower, Off CST Road Kalina, Santacruz East Mumbai 400 098, Maharashtra **Tel:** +91 22 6157 3000 **E-mail:** PAYTM_IPO@jpmorgan.com **Website:** www.jpmipl.com **Investor grievance e-mail:** investorsmb.jpmipl@jpmorgan.com **Contact person:** Saarthak K Soni **SEBI Registration No:** INM000002970

BOOK RUNNING LEAD MANAGERS		REGISTRAR TO THE OFFER	COMPANY SECRETARY AND COMPLIANCE OFFICER
citi **Citigroup Global Markets India Private Limited** 1202, 12th Floor, First International Financial Centre G-Block, C54 & 55, Bandra Kurla Complex, Bandra (East) Mumbai 400 098, Maharashtra, India **Tel:** +91 22 6175 9999; **E-mail:** paytmipo@citi.com **Website:** www.online.citibank.co.in/rhtm/citigroupglobalscreen1.htm **Investor grievance e-mail:** investors.cgmib@citi.com **Contact person:** Karan Singh Hundal **SEBI Registration No:** INM000010718	HDFC BANK We understand your world **HDFC Bank Limited** Investment Banking Group, Unit No. 401 & 402, 4th Floor, Tower B, Peninsula Business Park, Lower Parel, Mumbai 400 013, Maharashtra, India **Tel:** +91 22 3395 8233 **E-mail:** paytm.ipo@hdfcbank.com **Website:** www.hdfcbank.com **Investor grievance e-mail:** investor.redressal@hdfcbank.com **Contact person:** Ravi Sharma / Harsh Thakkar **SEBI Registration No:** INM000011252	LINK Intime **Link Intime India Private Limited** C-101, 247 Park, L.B.S. Marg, Vikhroli (West), Mumbai 400 083, Maharashtra, India **Tel:** +91 022 4918 6200 **E-mail:** paytm.ipo@linkintime.co.in **Investor Grievance E- mail:** paytm.ipo@linkintime.co.in **Website:** www.linkintime.co.in **Contact Person:** Shanti Gopalkrishnan **SEBI Registration No.:** INR000004058	**Mr. Amit Khera** **ONE 97 COMMUNICATIONS LIMITED** First Floor, Devika Tower Nehru Place, New Delhi 110 019 India **Tel:** +91 120 4770770; **E-mail:** compliance.officer@paytm.com **Website:** www.paytm.com Investors may contact the Company Secretary and Compliance Officer or the Registrar to the Offer in case of any pre-Offer or post-Offer related grievances including non-receipt of letters of Allotment, non-credit of Allotted Equity Shares in the respective beneficiary account, non-receipt of refund orders or non-receipt of funds by electronic mode, etc. For all Offer related queries and for redressal of complaints, investors may also write to the Book Running Lead Managers.

**Joint Global Co-ordinators and Book Running Lead Managers*

AVAILABILITY OF RHP: Investors are advised to refer to the RHP and the "*Risk Factors*" beginning on page 38 of the RHP before applying in the Offer. A copy of the RHP shall be available on the website of the SEBI at www.sebi.gov.in, the websites of the BRLMs at www.morganstanley.com, www.goldmansachs.com, www.axiscapital.co.in, www.icicisecurities.com, www.jpmipl.com, www.online.citibank.co.in/rhtm/citigroupglobalscreen1.htm and www.hdfcbank.com and the Stock Exchanges at www.bseindia.com and www.nseindia.com.

AVAILABILITY OF BID CUM APPLICATION FORM: Bid cum Application Form can be obtained from the Registered Office of Company, **ONE 97 COMMUNICATIONS LIMITED:** Tel: +91 11 2628 0280; **BRLMs: Morgan Stanley India Company Private Limited**, Tel: +91 22 6118 1000; **Goldman Sachs (India) Securities Private Limited**, Tel: +91 22 6616 9000; **Axis Capital Limited**, Tel: + 91 22 4325 2183; **ICICI Securities Limited**, Tel: +91 22 6807 7100; **J.P. Morgan India Private Limited**, Tel: +91 22 6157 3000; **Citigroup Global Markets India Private Limited**, Tel: +91 22 6175 9999 and **HDFC Bank Limited**, Tel: +91 22 3395 8233; **Syndicate Member: HDFC Securities Limited**, Tel: +91 22 3075 3400 and at selected locations of Sub-Syndicate Members (as given below), Registered Brokers, SCSBs, Designated RTA Locations and Designated CDP Locations for participating in the Offer. Bid cum Application Forms will also be available on the websites of the Stock Exchanges at www.bseindia.com and www.nseindia.com and at all the Designated Branches of SCSBs, the list of which is available on the websites of the Stock Exchanges and SEBI.

SUB-SYNDICATE MEMBERS: Achievers Equities Limited; Almondz Global Securities Limited; Ambit Securities Ltd.; Amrapali Capital & Finance Services Limited; Anand Rathi Share & Stock Brokers Limited; Anand Share Consultancy; ANS Pvt Limited; Ashwani Dandia & Co; Axis Securities Limited; Bansal Investment; Centrum Broking Limited; Choice Equity Broking Private Limited; Dalal & Broacha Stock Broking Pvt Limited; DB(International) Stock Brokers Ltd.; Edelweiss Broking Limited; Eureka Stock & Share Broking Services Ltd.; Finwizard Technology Pvt. Limited; G Raj & Co. (Consultants) Limited; Globe Capital Market Limited; Hem Securities Ltd.; ICICI Securities Limited; IDBI Capital Market & Securities Ltd.; Inventure Growth & Securities Ltd.; Jhaveri Securities; JM Financial Services Limited; Jobanputra Fiscal Services Pvt. Ltd.; Kalpataru Multiplier Limited; KJMC Capital Market Services Limited; Kotak Securities Limited; LKP Securities Limited; Marwadi Shares & Finance; Motilal Oswal Securities Limited; Next Billion Technology Pvt Ltd.; Nirmal Bang Financial Services Pvt Ltd.; Panthomath Capital Advisors Pvt Ltd.; Patel Wealth Advisors Pvt Limited; Prabhudas Lilladher Pvt Limited; Pravin Ratilal Share & Stock Brokers Limited; Religare Broking Limited; Rikhav Securities Ltd.; RKSV Securities India Pvt Ltd.; RR Equity Brokers Pvt Ltd.; SBIcap Securities Ltd.; Sharekhan Ltd.; SMC Global Securities Limited; Systematix Shares and Stocks (India) Limited; Tanna Financial Services; Trade Bulls Securities (P) Ltd.; Yes Securities (India) Limited and Zerodha Broking Ltd.

ESCROW COLLECTION BANK, PUBLIC OFFER ACCOUNT BANK, REFUND BANK, SPONSOR BANK AND THE MONITORING AGENCY: Axis Bank Limited. | **UPI:** Retail Individual Investors can also Bid through UPI mechanism.

All capitalised terms used herein and not specifically defined shall have the same meaning as ascribed to them in the RHP.

For **ONE 97 COMMUNICATIONS LIMITED**
On behalf of the Board of Directors
Sd/-
Company Secretary & Compliance Officer

Place: New Delhi
Date: October 27, 2021

ONE 97 COMMUNICATIONS LIMITED is proposing, subject to receipt of requisite approvals, market conditions and other considerations, to make an initial public issue of its Equity Shares and has filed the RHP with the RoC and thereafter with SEBI and the Stock Exchanges. The RHP shall be available on the website of the SEBI at www.sebi.gov.in as well as on the websites of the book running lead managers, Morgan Stanley India Company Private Limited, Goldman Sachs (India) Securities Private Limited, Axis Capital Limited, ICICI Securities Limited, J.P. Morgan India Private Limited, Citigroup Global Markets India Private Limited and HDFC Bank Limited at www.morganstanley.com, www.goldmansachs.com, www.axiscapital.co.in, www.icicisecurities.com, www.jpmipl.com, www.online.citibank.co.in/rhtm/citigroupglobalscreen1.htm and www.hdfcbank.com, respectively. Any potential investor should note that investment in equity shares involves a high degree of risk and for details relating to such risks, see "*Risk Factors*" on page 38 of the RHP. Potential investors should not rely on the DRHP for any investment decision.

The Equity Shares have not been and will not be registered under the U.S. Securities Act or any state securities laws in the United States, and, unless so registered, may not be offered or sold within the United States or to, or for the account or benefit of, U.S. Persons as defined in Regulation S under the U.S. Securities Act ("U.S. Persons"), except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable state securities laws in the United States. Our Company has not registered and does not intend to register under the U.S. Investment Company Act in reliance on Section 3(c)(7) of the U.S. Investment Company Act, and investors will not be entitled to the benefits of the U.S. Investment Company Act. Accordingly, the Equity Shares are only being offered and sold (i) to persons in the United States or to or for the account or benefit of, U.S. Persons, in each case that are both "qualified institutional buyers" (as defined in Rule 144A under the U.S. Securities Act) and "qualified purchasers" (as defined under the U.S. Investment Company Act and referred to in the RHP as "QPs") in transactions exempt from or not subject to the registration requirements of the U.S. Securities Act and in reliance on Section 3(c)(7) of the U.S. Investment Company Act; or (ii) outside the United States to investors that are not U.S. Persons nor persons acquiring for the account or benefit of U.S. Persons in offshore transactions in reliance on Regulation S under the U.S. Securities Act and the applicable laws of the jurisdiction where those offers and sales occur. There will be no public offering in the United States.

CONCEPT